

Delhi, dated

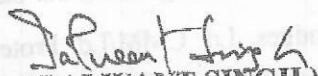
CIRCULAR

1. It has been brought to notice of undersigned that at times some Judicial Officers use Pool Car Vehicles for personal use ; held the vehicle as and when being on half day leave or seek alteration in their designated routes according to their choice or demand separate vehicle for their convenience which is not a good practice. It is therefore, directed that henceforth, Pool Car Vehicles shall be provided to Ld. Judicial Officers 'to and fro' from official residential addresses and for official engagements only. However in case of any deviation of routes, except on account of any emergency such as medical ailment, the driver shall have a right to refuse to go on the deviated route.
2. Further, it is impressed upon all the Ld. Judicial Officers that use of official vehicles shall be on sharing basis(Pool basis and not exclusive) except in case of the Ld. District Judges, Ld. CMM/Ld. Protected Judicial Officers and also where the Competent Authority is of a view that it is not possible to constitute a pool in which eventuality information of the same shall be duly forwarded to the undersigned.
It is also clarified that seniority is not a criterion in picking up and dropping and the only criterion for constitution of the route shall be the shortest possible route. The Officers who reside farthest from their Court Complex, shall be picked up first and dropped last and the Officers who are nearest to the Court Complex shall be picked up last and dropped first. No route shall be changed by the users of Pool Cars without the prior approval from the Officer Incharge, Pool Car Section.
3. It is clarified that those Ld. Judicial Officers, who are not availing the pool car facility, may only use the pool car vehicles for TIP or Jail Inspection purposes. If such officers want to avail pool car facility for other purposes(such as for attending meetings at Hon'ble High Court of Delhi or for Delhi Judicial Academy or Airport drop/pickup), the official vehicles shall be provided on first come first basis subject to availability and it is also clarified that seniority under no circumstances shall be the criterion for the said purpose.

4. It is also impressed upon the Ld. Judicial Officers that the Log book shall be signed by Senior Most Officer on day to day basis including hired vehicles and due accommodation shall be given for additional kilometers till the nearest court complex/parking which can be done by taking the nearest court complex as starting point.

5. In case of official functions including programmes at Judicial Academy, the routes can be prepared on sharing basis where the officers residing on Court Complex irrespective of their place of posting, can be clubbed together in the route for which purpose a request may be made to the Headquarters..

6. It is hereby advised to all the Ld. Judicial Officers that no officer should deal directly with the contractors. In case of any such incident, the same shall be brought to notice of the Officer-in-charge, Pool Car Headquarter/Ld. District & Sessions Judge(HQs), Delhi for appropriate action.


(TALWANT SINGH)

DISTRICT & SESSIONS JUDGE(HQs)
DELHI

No. 74633-75233
/Pool Cars//THC/Misc./2018

Delhi dated 28/11/2018

Copy forwarded for information & necessary action to :-

1. Ld. Judicial Officers, All Districts, Delhi including Ld. Judicial Officers who are posted on deputation basis and Ld. Trainee Officers.
2. PS to the Ld. District & Sessions Judge (H.Qs), Tis Hazari, Delhi.
3. PS to the Ld. District & Sessions Judge, All District, Delhi
4. Ld. Officer-In-Charge, Pool Car, All District, Delhi
5. Sr. Administrative officer (Judicial), Administration Branch-III, Tis Hazari, Delhi
6. A.O., Accounts Branch, A.O.(Judicial), All District, Delhi
7. A.O., Website Committee with the direction to put up the circulars on the Website immediately.
8. DDO, All District, Delhi
9. Guard file


DISTRICT & SESSIONS JUDGE(HQs)
DELHI